IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.493 of 2020

Ram Kumar Singh …. Petitioner

---Vs.---

The State of Jharkhand & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Manoj Tandon, Advocate
For the Respondent-State : Ms. Shivani Kapoor, Advocate
For the Respondent no.2 : Mr. Radha Krishna Gupta, Adv.

Order No. 6 : Dated 26th June, 2020

Heard Mr. Manoj Tandon, the learned counsel appearing for the petitioner and Ms. Shivani Kapoor, the learned A.C to Mr. Prabhat Kumar Sinha, the learned S.C-II appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The learned counsel appearing for the respondent nos.1 and 4 submits that she will take further instruction.

Mr. Radha Krishna Gupta, the learned counsel appears for respondent no.2. He is not in a position to rebut the arguments advanced by Mr. Manoj Tandon and he submits that he will take fresh instruction on the point which has been argued by Mr. Tandon, the learned counsel. He submits that he will assist the court on the next date of listing.

The respondent nos. 1 and 4 will also take instruction in the meantime.

At their request, post this matter on 27.07.2020.

(**Sanjay Kumar Dwivedi, J.**)

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